CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA



No. O.A. 350/00549/2020

Date of order: 14.8.2020

Present

Hon'ble Ms. Bidisha Banerjee, Judicial Member Hon'ble Dr. Nandita Chatterjee, Administrative Member

Soumitra De,
Son of Ashok Kumar De,
Residing at Village + Post Office - Narrah,
District - Bankura,
Pin - 722 155,
Unemployed Youth.

... Applicant

VERSUS-

- Union of India,
 Through the General Manager,
 Eastern Railway,
 17, N.s. Bose Road,
 Fairlie Place,
 Kolkata 700 001.
- The Principal Chief Personnel Officer, Eastern Railway, Fairlie Place, Kolkata, Pin – 700 001.
- The Chairman,
 Railway Recruitment Board,
 Malda Kalibari Railway Colony,
 Post Office Jhaljhalla,
 Malda,
 Pin 732 102.

.Respondents

For the Applicant

Mr. S.P. Mukherjee, Counsel

For the Respondents:

Mr. N.D. Bandyopadhyay, Counsel

hae



ORDER (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

Aggrieved at not being appointed as Technician Gr. III/Welder, the applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985, seeking the following relief against the respondent authorities:-

- "(a) To direct the respondent No. 3 to issue immediate Joining letter in favour of your applicant in the post of 149 (Technician Grade III Welder).
- (b) To direct the respondent No. 3 to consider and dispose of the applicant's representation (Annexure 'A-12' and 'A-13' to the original application) after giving an opportunity of being heard and to pass a reasoned order as soon as possible."



- 2. Heard both Id. Counsel, examined documents on record. This matter is taken up for disposal at the admission stage.
- 3. Ld. Counsel for the applicant would submit that the applicant had completed his apprenticeship training as a Welder between June 2004 to June 2005. The respondent authorities had published an Employment Notification on 3.2.2018 and the applicant had applied for the post of Technician Gr. III / Welder in response to the said notification.
- Ld. Counsel would further aver that the applicant was called for a computer test and an aptitude test whereafter his documents were verified and his medical fitness was also ascertained by the respondent authorities. The applicant would claim that although he was empanelled for appointment (Annexure A-11 to the O.A.), he had not received his appointment letter, while others have been so appointed. Hence, finding no other alternative and also because all his representations before the authorities failed to be considered, being aggrieved, the applicant has approached this Tribunal in the instant O.A.



Ld. Counsel for the applicant, however, would admit that the applicant's representations at Annexure A-13 to the O.A. colly, are not intelligible enough and would seek liberty to file a comprehensive representation to the concerned respondent authority praying for redressal of his grievances, particularly, in the light of the detailed Centralized Employment Notification CEN 01/2018, a copy of which, Ld. Counsel for the applicant would furnish during the admission hearing.

- 4. Ld. Counsel for the respondents would not object to disposal of such comprehensive representation, if so preferred, in accordance with law.
- 5. Accordingly, without entering into the merits of the matter, and, with the consent of the parties, we would direct the applicant concerned to prefer such a comprehensive representation within a period of two weeks from the date of receipt of a copy of this order. In the event such representation is received by the concerned respondent authority, the said authority shall dispose of the same, in accordance with law and particularly in the light of Notification CEN 01/2018, within a period of two months thereafter and convey his decision to the applicant in the form of a reasoned and speaking order.
- 6. With these directions, the O.A. is disposed of. No costs.

(Dr. Nandita Chatterjee) Administrative Member (Bidisha Banerjee) Judicial Member

